



कार्यालय, अपर महानिदेशक (प्रणाली), पश्चिमी क्षेत्र इकाई  
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL (SYSTEMS), WZU  
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Date: 18.10.2022

Advisory No. 08/SYS/WZU/2022

**Subject: Advisory for Deactivation of Inactive Couriers in ECCS**

Please refer to CBIC Notification No.85/2021-Cus (NT) dated 27/10/2021 amending the Courier Import and Export (Electronic Declaration and Processing) Regulations, 2010.

2. As per the Notification, if an **Authorised Courier** is found to be inactive for a continuous period of one year, the registration shall be deemed to be invalid from the first day after expiry of the said period of one year.
3. Accordingly, the **Authorised Couriers** which are inactive in ECCS, i.e. who do not transact any business pertaining to Customs during a period of one year, shall be deactivated and will not be able to perform any transactions in ECCS. Such couriers may submit an application in Form K along with fee of fifteen thousand rupees, to the Principal Commissioner of Customs or Commissioner of Customs within a period of ninety days from the first day of deemed invalidation if they wish to renew their registration.

This issues with the approval of the ADC, WZU, Systems, Mumbai.

*Jlyw*  
18/10/22

Jay G. Waghmare,  
Deputy Director.  
WZU, Systems, Mumbai.

